

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH
COURT-VI

Item No. 106
IB/19/ND/2024

IN THE MATTER OF:

Savills Property Services (India) Private Limited

...PETITIONER

Vs.

Ireo Hospitality Company Private Limited

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 06.02.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

**For the Petitioner/Operational Creditor :Mr. Pratik Malik and Mr. Priyam
Kamra, Advocates**

For the Respondent/Corporate Debtor :

ORDER

IA/483/2024

In compliance of vide order dated 12.01.2024 the Applicant/Operational Creditor has filed the present application seeking withdrawal of the main matter.

Heard the submissions made by Ld. Counsel for the Applicant. We have perused the application. Since the parties have settled the matter by way of settlement agreement dated 28.12.2023. We grant leave to the Applicant to withdraw the present matter filed under Section 9 IBC. Accordingly, IB/19/ND/2024 is **dismissed as withdrawn**. IA/483/2024 is **allowed**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)